

channel area, as well as the reservoir characteristics in overbank areas of D1 and D3 fields, any additional wells in D1 and D3 fields, may not help improve either production rate or recovery.

- (ii) Substantial variance in Reservoir Behavior and Character has been observed *vis-a-vis* the prediction, and there seem to be reservoir constraints in achieving the gas production rates.
- (iii) Pressure decline is several times higher than originally envisaged.
- (iv) Early water production in some of the wells was not predicted in initial reservoir simulations, though overall field water production is small.
- (v) The Contractor's inability to firm up appropriate drilling locations on plea of geological complexities.

Government have not accepted the contention of the contractor and therefore, in May 2012, had ordered proportionate disallowance of cost of production facilities amounting to US \$ 1.005 Billion. RIL, the Operator of KG-D6 block, has initiated arbitration proceedings on the matter according to the provisions of the Production Sharing Contract and Government of India have also appointed arbitrator.

(b) and (c) The cost recovery of RIL is subject to the decision in arbitration proceedings.

Power Infrastructure in Bihar

*246. SHRI N.K. SINGH: Will the Minister of POWER be pleased to state:

- (a) the details of the installed capacity of power generation in public and private sector, State-wise;
- (b) whether it is a fact that the installed capacity in all other General Category States and even in some of the Special Category States is higher than the installed capacity in Bihar;
- (c) if so, whether Government is proposing to undertake any targeted measures to improve the power infrastructure in Bihar; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The State-wise details

of the installed capacity of power generation as on 31.10.2012 in the Public and Private Sectors are given in Statement (*See* below). All the General Category States except Goa and some of the Special Category States have higher installed capacity for power generation than Bihar.

(c) and (d) Improvement in the power infrastructure is primarily the responsibility of the concerned States. The Government of India supplements and provides support to the States in this regard.

Four power generation projects with total installed capacity of 4690 MW are planned to be commissioned in Bihar in the Central Sector during the Twelfth Plan.

Under the Central Government Scheme of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), in Bihar, 54 projects with project cost of Rs. 7625.26 Crores have been sanctioned covering 23,845 un-electrified villages and provision of free electricity connections to 56,58,692 BPL households. Further, in the Central Government Scheme of Restructured Accelerated Power Development and Reforms Programme (R-APDRP), in Bihar, Rs. 216.61 Crores have been sanctioned under Part-A (IT) of the Scheme for 71 towns including one SCADA Project for Patna City and Rs. 1155.21 Crores have been sanctioned for 64 towns under Part-B of this Scheme.

Additionally, Rs. 2728.98 Crores have been sanctioned under the Special Plan to Bihar for strengthening of the sub-transmission system.

Statement

Installed power generation capacity as on 31.10.2012

| | | (In MW) | | |
|-----------------------------------|----------------|-----------|-----------|-----------|
| | | Public | Private | Total |
| A. General Category States | | | | |
| 1. | Andhra Pradesh | 12,146.02 | 4,538.81 | 16,684.83 |
| 2. | Bihar | 1,818.43 | 15.50 | 1,833.93 |
| 3. | Chhattisgarh | 3,427.21 | 2,221.90 | 5,649.11 |
| 4. | Goa | 340.32 | 78.00 | 418.32 |
| 5. | Gujarat | 9,678.34 | 13,758.70 | 23,437.04 |
| 6. | Haryana | 6,209.65 | 1,588.60 | 7,798.25 |

| | | Public | Private | Total |
|-----------------------------------|----------------------|--------------------|------------------|--------------------|
| 7. | Jharkhand | 1,623.86 | 1,426.00 | 3,049.86 |
| 8. | Karnataka | 8,868.96 | 4,621.67 | 13,490.63 |
| 9. | Kerala | 3,631.86 | 195.87 | 3,827.73 |
| 10. | Madhya Pradesh | 8,689.81 | 645.55 | 9,335.36 |
| 11. | Maharashtra | 18,536.66 | 9,411.82 | 27,948.48 |
| 12. | Odisha | 4,163.33 | 2,433.00 | 6,596.33 |
| 13. | Punjab | 7,005.89 | 407.08 | 7,412.97 |
| 14. | Rajasthan | 7,368.18 | 3,107.30 | 10,475.48 |
| 15. | Tamil Nadu | 9,817.32 | 8,469.05 | 18,286.37 |
| 16. | Uttar Pradesh | 10,155.11 | 3,707.88 | 13,862.99 |
| 17. | West Bengal | 7,147.72 | 1,359.57 | 8,507.29 |
| | Sub-Total (A) | 1,20,628.67 | 57,98.630 | 1,78,614.97 |
| B. Special Category States | | | | |
| 1. | Arunachal Pradesh | 213.73 | 0.03 | 213.76 |
| 2. | Assam | 995.54 | 24.50 | 1,020.04 |
| 3. | Himachal Pradesh | 1,966.10 | 1,748.00 | 3,714.10 |
| 4. | Jammu and Kashmir | 2,356.15 | - | 2,356.15 |
| 5. | Manipur | 157.80 | - | 157.80 |
| 6. | Meghalaya | 373.62 | - | 373.62 |
| 7. | Mizoram | 138.92 | - | 138.92 |
| 8. | Nagaland | 103.18 | - | 103.18 |
| 9. | Sikkim | 206.48 | - | 206.48 |
| 10. | Tripura | 265.07 | - | 265.07 |

| | Public | Private | Total |
|----------------------|------------------|-----------------|------------------|
| 11. Uttarakhand | 2,141.51 | 415.05 | 2,556.56 |
| Sub-Total (B) | 8,918.10 | 2,187.58 | 11,105.68 |
| C. Others* | 19,408.00 | 147.41 | 19,555.41 |
| GRAND TOTAL (A+B+C) | 1,48,954.77 | 60,321.29 | 2,09,276 |

* Others include Delhi, Chandigarh, Daman and Diu, Dadra and Nagar Haveli, DVC, NLC, Puducherry, Andaman and Nicobar, Lakshadweep and Central unallocated power.

Dispute of land with MPT

*247. SHRI SHANTARAM NAIK: Will the Minister of SHIPPING be pleased to state:

(a) whether the State Government of Goa is engaged in any land dispute with the Mormugao Port Trust (MPT);

(b) if so, the total land area in possession of MPT and the total area on which the State Government is claiming the right;

(c) how MPT has derived its right on the land claimed by the State Government;

(d) whether MPT has obtained legal opinion with regard to the title to the land disputed by the State Government;

(e) if so, the details of this opinion and whether MPT has placed this opinion before the State Government; and

(f) whether any meeting has taken place between MPT and State Government since June 2012, till date?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (e) No, Sir. However, the following Land related issues remain unresolved between the State Government of Goa and Mormugao Port Trust:

1. **Adarsh Nagar Land at Chicalim, Goa**—An area of 23,553 sq. mtrs. of land at Adarsh Nagar was acquired for the purpose of rehabilitation of Project Affected Persons due to construction of four-lane Port connectivity road and other projects. An amount of Rs. 34,07,291/- was